

यूये कार्यों से सम्बन्धित सूचना की अभी राज्य सरकार से प्रतीक्षा की जा रही है ।

Revision of Pay Scales of Employees of Municipal Corporation of Delhi

6874. SHRI DALIP SINGH : Will the Minister of HOME AFFAIRS be pleased to state :

(a) whether on revision of the pay scales of its employees by the Municipal Corporation of Delhi, under the recommendations of the Second Pay Commission, the powers of appointment and discipline of its Commissioner and the General Managers of its Undertakings had been reduced making them less effective ;

(b) if so, what is the effect thereof on the employees ; and

(c) whether some Assistant Engineers having to 10 years service in the Municipal Corporation of Delhi are being adversely affected by this reduction in power and, if so, whether Government propose to give them relief by way of protecting their seniority and continuity of service ?

THE MINISTER OF STATE IN THE MINISTRY OF HOME AFFAIRS (SHRI K. C. PANT) : (a) to (c). According to the Municipal Corporation of Delhi, with the revision of scales of pay on the adoption of the recommendation of the Second Pay Commission by the Municipal Corporation, consultation with the U.P.S.C. became necessary for appointment to certain posts, for which such consultation was not necessary earlier. In respect of such posts, the Central Government became the Appellate Authority. Certain Assistant Engineers were appointed on an *ad hoc* basis without consultation with the U.P.S.C. after the revision of the scales of pay. These Assistant Engineers have filed a writ petition claiming to be treated on par in the matter of seniority with such of the Assistant Engineers as were appointed before the revision of pay scales. The matter is subjudice.

Setting up of Central Executive Authority for filling up Reserved Vacancies

6875. SHRI R. P. ULGANAMBI : Will the PRIME MINISTER be pleased to state :

(a) whether Government are aware of the suggestion for setting up a Central executive authority for filling up of reserved vacancies, made by the Planning Commission Seminar on Scheduled Castes and Scheduled Tribes and supported by the Committee on the Welfare of Scheduled Castes and Scheduled Tribes ; and

(b) if so, the action taken thereon ?

THE MINISTER OF STATE IN THE MINISTRY OF HOME AFFAIRS AND IN THE DEPARTMENT OF PERSONNEL (SHRI RAM NIWAS MIRDHA) :

(a) Yes, Sir.

(b) As recruitment to Class I and II posts/services is ordinarily made through the Union Public Service Commission, the proposed Central executive authority, if created could be entrusted only with nominating Scheduled Castes/Scheduled Tribes candidates for vacancies reserved for them in class III and IV services/posts. At present employment exchanges sponsor candidates against general as well as reserved vacancies notified to them in Class III and IV posts/services and therefore the creation of a Central executive authority for filling the reserved vacancies would amount to setting up of a parallel authority. The responsibility for selection of candidates both for reserved and unreserved vacancies for posts/services outside the purview of the U.P.S.C. is with the appointing authority and only such appointing authority would be in the best position to judge the suitability of the candidates keeping in view the requirements of each category of posts/services. Further requirement to various class III and IV posts is generally made on a local or regional basis and the reservations too have been provided for Scheduled Castes/Scheduled Tribes in such requirement depending upon the percentages of these communities in a particular State/Union Territory. The candidates nominated by the local employment exchanges are generally considered for such vacancies and it would not be practicable for a Central authority to nominate Scheduled Castes/Scheduled Tribes candidates against reserved vacancies recruitment to which is made on a local or regional basis. For the period from 1965 to June, 1970, the employment exchanges could secure 2,93,681 placements

for Scheduled Castes candidates while only 70,535 vacancies reserved for Scheduled Castes were notified to them. Similarly over the same period, the employment exchanges could secure placements for 79,439 Scheduled Tribes candidates as against 26,747 vacancies reserved for Scheduled Tribes which were notified to them. Thus it could be seen that the employment exchanges sponsor Scheduled Castes/Scheduled Tribes candidates not only against vacancies reserved for these communities but also against general vacancies and the overall placements for the candidates of these communities secured through employment exchanges by far outstrip the notified reserved vacancies. Under the procedure prescribed for dereservation of vacancies reserved for Scheduled Castes and Scheduled Tribes if suitable candidates of the reserved communities are not sponsored by the employment exchanges, such vacancies would have to be got advertised in the newspapers besides being notified to Scheduled Castes/Scheduled Tribes Associations recognised for this purpose. Then these Associations can also sponsor Scheduled Castes/Scheduled Tribes candidates for recruitment against the reserved vacancies.

In view of the position stated above, the creation of a Central Executive authority for sponsoring Scheduled Castes/Scheduled Tribes candidates against reserved vacancies is not considered to be necessary.

Central Press Accreditation Committee

6876. SHRI SHEO PUJAN SHASTRI : Will the Minister of INFORMATION AND BROADCASTING be pleased to state :

(a) whether the Central Press Accreditation Committee consists of the Editors and Working Journalists posted in Delhi ; and

(b) whether a non-Editor member of the present Central Press Accreditation Committee is not on duty with the Press Trust of India or any other news organisation since the beginning of the year 1971 ?

THE MINISTER OF STATE IN THE MINISTRY OF INFORMATION AND BROADCASTING (SHRIMATI NANDINI SATPATHI) : (a) Yes, Sir.

(b) The reference presumably is to Shri B. R. Vats, a nominee of the Indian Federation of Working Journalists on the Central Press Accreditation Committee. Shri Vats who is a special representative of the P.T.I. is reported to be on leave without pay.

प्रजापतियों की मांगे

6877. श्री रामचन्द्र विक्ल : क्या गृह मंत्री यह बताने की कृपा करेंगे कि :

(क) क्या जून के अन्तिम सप्ताह में अथवा जुलाई, 1971 के पहले सप्ताह में देश के सभी प्रजापतियों का कोई प्रतिनिधि मंडल दिल्ली में प्रधान मंत्री से मिला था,

(ख) यदि हाँ, तो उनकी मुख्य मांगे क्या थी,

(ग) क्या केन्द्रीय सरकार अथवा राज्य सरकारों ने प्रजापतियों की शिकायतों को दूर करने के लिये कोई कार्यवाही की है ; और

(घ) यदि हाँ, तो कब ?

गृह मंत्रालय में राज्य मंत्री (श्री कृष्ण चन्द्र पन्त) : (क) से (घ). 1-7-1971 को, सर्वश्री राम किशन और हरी चन्द के नेतृत्व में लगभग 400 या 500 व्यक्ति प्रधान मंत्री को मिले तथा उन्होंने दिल्ली प्रदेश प्रजापति संघ (रजि०) की ओर से उन्हें एक ज्ञापन प्रस्तुत किया। उनकी मुख्य मांगे थी (i) मिट्टी के बतन बनाने के लिये चिफ्फनी मिट्टी की आसानी से सुलभता (ii) बैंकों से ऋण तथा आर्थिक सहायता की मंजूरी (iii) नये बने हुए सरकारी व अर्ध-सरकारी बाजारों में दुकानों का आवंटन। उनका ज्ञापन उचित कार्रवाई हेतु दिल्ली प्रशासन को 15 जुलाई, 1971 को भेज दिया गया है।

बिहार में प्रति व्यक्ति आय

6878. श्री विभूति मिश्र : क्या योजना मंत्री बिहार में प्रति व्यक्ति आय के बारे में